

MINUTES OF THE MEETING No. 31/09 HELD ON 29.10.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

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The 31/09 meeting of Advance Licensing Committee was held on 29.10.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-303 NC No.31/09 Dated 29.10.08	M/s. Britacel Silicons Ltd, Mumbai F.No.01/83/50/1478 /AM08/DES-IV RLA F.No.03/94/40/1278/AM07 .Lic.No.0310424238 dated 23/3/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC. Div.). Accordingly the case may be re-listed on 26.11.2008

Case No M-304 NC No.31/09 Dated 29.10.08	M/s. Aries Dye-Chem Industries, Ahmedabad F.No.01/83/50/1605 /AM08/DES-IV RLA F.No.08/24/40/199/AM08 .Lic.No.0810068638 dated 23/11/2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 29.10.2008 and decided to approve this case as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 282 (Acid Brown KGR)	1 Kg	1. 6-nitro 1 Diazo-2-Naphthol 4-Sulfonic acid	0.800 Kg
		2. Beta Naphthol	0.195 Kg
		3. Salicylic Acid	0.160 Kg

	4. 1-Phenyl 3-Methyl 5-Pyrazolene	0.236 Kg
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The above norms are fixed insuperssion of norms fixed in N.C. M.No.47/08 dated 27/2/08.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-305 NC No.31/09 Dated 29.10.08	M/s. Abhishek Tradelinks, Mumbai F.No.01/83/162/713 /AM09/DES-IV
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The Committee considered the case as per agenda. In view of the technical comments forwarded by Deptt. of C&PC (Chem.Div.) vide their U.O.No.15010/1/2008-Ch.III dated 22/10/2008 enclosing copy of the E Mail dated 22/10/2008 from Indian Chemical Council (ICC) Mumbai clarifying that in India Oxalic Acid can be manufactured through Sugar and Lactose. Taking into consideration the advise of ICC the Committee decided to give the clarification to the firm that Oxalic Acid can be manufactured through Sugar and Lactose.

**Office of Directorate General of Foreign Trade
New Delhi -11**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 31/83-ALC1/2008 **MEETING DATE** : 29.10.2008

1	Case No.:1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments dated 29/10/08 offered by the representative of Deptt. of Fertilizer, the Committee decided to approve the case as applied for.			
	Export Product	Qty.	Import Item	Qty.
	Endosulfan 35% W/W	5275 Kg	1. Hexachloro Cyclo Pentadiene (HCCP) 2. Butene diol 3. Thionyl Chloride 4. Epichlorohydrin	1603.600 Kg 490.570 Kg 638.270 Kg 100.220 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

2	Case No.: 1/6/83-ALC1/2008	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Approved
	HQ File :01/83/050/00111/AM09/	RLA File :35/81/040/00022/AM06/	Lic.No/Date:3510017242 16.09.2005	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA vide letter dated 17/10/2008 stated that the licence was issued to the firm under adhoc norms fix category. The Committee therefore, in view of RLA letter decided that no action is to be pending and close the case.			

3	Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA/firm called for vide letter dated 4.7.2008 and 7/8/2008. Accordingly the case may be re-listed on 26/11/2008.			

4	Case No.:51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA/firm called for vide letter dated 4.7.2008 and 7/8/2008. Accordingly the case may be re-listed on 26/11/2008.			

5	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 26.11.2008			

6	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of			

the case for four weeks the Committee. Accordingly the case may be re-listed on 26.11.2008

7	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 26.11.2008			

8	Case No.:45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 26.11.2008			

9	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 26.11.2008			

10	Case No.:736/24/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/87/050/01072/AM07/	RLA File :05/24/040/00987/AM07/	Lic.No/Date:0510200280 01.03.2007	Defer Date:26.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report awaited from the RLA/Firm. Accordingly the case may be re-listed on 26.11.2008.

11	Case No.:57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 26.11.2008			

12	Case No.:61/3/83-ALC1/2008	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00067/AM09/	RLA File :03/94/040/01494/AM07/	Lic.No/Date:0310425366 02.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter issued by this office dated 1.8.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

14	Case No.:18/12/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Fertilizer and also decided to issue D.O reminder to M/o Fertilizer. Accordingly the case may be re-listed on 26.11.2008..			

15	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Fertilizer and also decided to issue D.O reminder to M/o Fertilizer. Accordingly the case may be re-listed on 26.11.2008..			

16	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda. The representative of the DIPP not present in the meeting and Committee decided to defer consideration of the case for two weeks. Accordingly the case may be re-listed on 12.11.2008..			

17	Case No.:41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.

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Case No.:673/24/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/150/08-TSW/ dated 23.5.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Solder Paste OM 338 T SAC 405 Type 3- combination of Paste Flux with Tin Powder. (Paste 13% & Powder 90%) Sn 95.5% Ag 4.0% & Cu 0.5%)	300 Kg	1. Tin Powder SAC 405 Type 3 with the combination of Tin 95.5%, Silver 4.0% & Copper 0.5% 2. Paste Flux Ominix OM 338	268.155 Kg 34.845 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT			

may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 26.11.2008

20	Case No.:107/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29.9.08 issued by this office. Accordingly the case may be re-listed on 26.11.2008.			

21	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 26.11.2008.			

22	Case No.:72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and Committee decided to call for hard copy from RLA/Firm. Accordingly the case may be re-listed on 26.11.2008.			

	Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245	Defer

23			29.06.2007	Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the M/o Steel.. Accordingly the case may be re-listed on 26.11.2008. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the M/o Steel.. Accordingly the case may be re-listed on 26.11.2008.			

24	Case No.: 114/46/83-ALC1/2007 HQ File :01/83/050/01922/AM08/	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.) RLA File :02/24/040/00095/AM08/	Meet No/Date:31/83-ALC1/2008 29.10.2008 Lic.No/Date:0210102082 02.07.2007	Status: Case Deferred Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and Committee decided to call for hard copy from RLA/Firm. Accordingly the case may be re-listed on 26.11.2008.			

25	Case No.: 868/24/83-ALC1/2007 HQ File :01/83/050/0870/AM08/	Party Name:Surya International RLA File :08/24/040/00105/AM08/	Meet No/Date:31/83-ALC1/2008 29.10.2008 Lic.No/Date:0810066289 01.08.2007	Status: Case Deferred Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SS). Accordingly the case may be re-listed on 12.11.2008..			

26	Case No.: 136/46/83-ALC1/2007 HQ File :01/83/050/01944/AM08/	Party Name:FICUS PAX PVT. LTD., RLA File :07/24/040/00325/AM08/	Meet No/Date:31/83-ALC1/2008 29.10.2008 Lic.No/Date:0710052728 06.08.2007	Status: Case Deferred Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29.9.08 issued by this office. Accordingly the case may be re-listed on			

26.11.2008.

27	Case No.:351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DC(SSI).. Accordingly the case may be re-listed on 26.11.2008.			

28	Case No.:13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the M/o Mines.. Accordingly the case may be re-listed on 26.11.2008.			

29	Case No.:169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA. Accordingly the case may be re-listed on 26.11.2008.			

30	Case No.:4/30/85-ALC1/2007	Party Name:Maskot International	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/85/050/0108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:26.11.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 12.11.2008..

31	Case No.:176/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29.9.08 issued by this office. Accordingly the case may be re-listed on 26.11.2008.			

32	Case No.:181/46/83-ALC1/2007	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

33	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and noted that hard copy of application from the firm has been received and decided to defer consideration of the case for four weeks and forward the application to TA(DIPP). Accordingly the case may be re-listed on 26.11.2008.			

34	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Pc.Div.). Accordingly the case may be re-listed on 26.11.2008			

35	Case No.:81/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00087/AM09/	RLA File :03/94/040/00894/AM08/	Lic.No/Date:0310451535 26.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 2/9/08 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:210/46/83-ALC1/2007	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and decided to defer consideration of the case for four weeks and forward the application to TA(DIPP). Accordingly the case may be re-listed on 26.11.2008.			

37	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:26.11.2008

Decision :The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 26.11.2008

38	Case No.:37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office. Accordingly the case may be re-listed on 26.11.2008.			

39	Case No.:6/7/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00153/AM09/	RLA File :05/24/040/00859/AM08/	Lic.No/Date:0510216255 12.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dt. 22/8/2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

40	Case No.:53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to			

D/letter dt. 26/8/2008 issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

41	Case No.:8/7/83-ALC1/2008	Party Name:UTILITY FORMS PVT LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00155/AM09/	RLA File :05/24/040/00873/AM08/	Lic.No/Date:0510216479 15.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dt. 22/8/2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

42	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 26.11.2008			

43	Case No.:9/7/83-ALC1/2008	Party Name:SHIPRA PACKAGINGS (P) LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00156/AM09/	RLA File :05/24/040/00891/AM08/	Lic.No/Date:0510217101 27.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dt. 22/8/2008 issued by this office.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

44	Case No.: 10/7/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Rejected
	HQ File :01/83/050/00157/AM09/	RLA File :05/24/040/00898/AM08/	Lic.No/Date:0510217251 29.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dt. 22/8/2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

45	Case No.: 1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 25/8/2008 is incomplete. The Committee decided to call for Central Excise Data duly certified by the Central Excise Department from the firm. Accordingly the case may be re-listed on 26.11.2008.			

46	Case No.: 13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and Committee decided to call for hard copy from RLA/Firm. Accordingly the case may be re-listed on 26.11.2008.			

	Case No.: 11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Rejected
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47	HQ File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635 10.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:68/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved								
	HQ File :01/83/050/00240/AM09/	RLA File :03/94/040/01238/AM08/	Lic.No/Date:0310464210 10.03.2008	Defer Date:								
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting. The case was discussed in details and on the basis of CAC and Chartered Engineer Certificate approved the case as applied for as under:-											
	<table><tr><td>Export Product</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Zinc Borate (ZB-2335)</td><td>100000 Kg</td><td>Boric Acid (Granular) (Technical Grade)</td><td>98900 Kg</td></tr></table>				Export Product	Qty.	Import Item	Qty.	Zinc Borate (ZB-2335)	100000 Kg	Boric Acid (Granular) (Technical Grade)	98900 Kg
	Export Product	Qty.	Import Item	Qty.								
Zinc Borate (ZB-2335)	100000 Kg	Boric Acid (Granular) (Technical Grade)	98900 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee												

49	Case No.:69/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00241/AM09/	RLA File :03/94/040/01239/AM08/	Lic.No/Date:0310464200 10.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting. The case was examined. The Chartered Engineer Certificate examined by the Technical Authority and approved the case as under:-			

Export product	Qty.	Import Item	Qty.
Zinc Boarate (ZB-223)	1Kg	Boric Acid (Granular) (Technical Grade)	0.77 Kg/Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

50	Case No.:5/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00152/AM09/	RLA File :05/24/040/00841/AM08/	Lic.No/Date:0510217693 11.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 27.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:7/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00154/AM09/	RLA File :05/24/040/00864/AM08/	Lic.No/Date:0510217694 11.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 27.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:74/9/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00246/AM09/	RLA File :03/94/040/01280/AM08/	Lic.No/Date:0310464645 12.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the			

basis of verbal comments offered by him the Committee decided to approve the case as applied for which includes 5% wastage.

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Export Item	Qty.	Import Item	Qty.
Printed Self Adhesive Labels on Thermal Lablestock GSM 160+/- 10%	200000 Sq.Mt.	Thermal Lablestock GSM 160+/-10%	210000 Sq. Mt.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.11.2008			

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Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.11.2008			

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Case No.:61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456	Defer

55			07.04.2008	Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.11.2008				

56	Case No.: 52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 17/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the information to TA(DIPP). Accordingly the case may be re-listed on 26.11.2008.			

57	Case No.: 23/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00293/AM09/	RLA File :03/95/040/01081/AM08/	Lic.No/Date:0310468596 16.04.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.11.2008			

58	Case No.: 39/11/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00309/AM09/	RLA File :02/24/040/00007/AM09/	Lic.No/Date:0210111446 16.04.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.11.2008			

	Case No.: 32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
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59	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 29.10.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Justification for wastage of 48% in the Teak Wood. 2. Technical specification of Primer and Caulk indicating their solid content and covering capacity. 3. Last 2 years productions for item of export in quantity and value and corresponding consumption of Primer and Caulk with their value duly certified by Central Excise Authority. Accordingly the case may be re-listed on 26.11.2008.			

60	Case No.:29/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00299/AM09/	RLA File :03/95/040/00040/AM09/	Lic.No/Date:0310469305 23.04.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.11.2008			

61	Case No.:42/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00312/AM09/	RLA File :02/24/040/00015/AM09/	Lic.No/Date:0210111737 24.04.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 27/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to TA(DIPP). Accordingly the case may be re-listed on 26.11.2008.			

62	Case No.: 43/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00313/AM09/	RLA File :02/24/040/00016/AM09/	Lic.No/Date:0210111738 25.04.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 27/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to TA(DIPP). Accordingly the case may be re-listed on 26.11.2008.			

63	Case No.: 60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.11.2008			

Case No.:38/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
HQ File :01/83/050/00308/AM09/	RLA File :02/24/040/00322/AM08/	Lic.No/Date:0210112043 02.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments dated 29/10/2008 offered by the representative of DIPP, decided to approve the case as applied for. It is also decided to amend the description of export item and description of import item at S.No.7 & 8 as under:-			
Export Item			
S.No.	Description of Item	Quantity	
1.	Printing ink Black (containing pigment content 21.9+/-2% & solid resin content 38.2% +/-2%)	1980 Kg	

2.	Printing ink Cyan (containing pigment content 17.6+/-2% & solid resin content 38.1% +/- 2%)	2076 Kg
3.	Printing ink Magenta (Flush Routs) (containing pigment content 13.2+/-2% & solid resin content 33.8% +/- 2%)	1356 Kg
4.	Printing ink Yellow (Flush Route) (containing pigment content 13.2+/-2% & solid resin content 33.8% +/- 2%)	5704 Kg
5.	Printing ink in various colour (containing pigment content 15+/-2% & solid resin content 27% +/- 2%)	4920 Kg
6.	Varnish (containing solid resin content 25%+/-2%)	9600 Kg

Import Items

7.	Flush Rubine/Magenta for Printing Ink (containing solid resin content 32.5+/-2.5% and pigment content 22.5% +/- 2.5%)	813.6 Kg
8.	Flush Yellow for Printing Ink (containing solid resin content 32.5%+/-2.5% and pigment content 22.5%+/-2.5%)	3422.4 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:47/11/83-ALC1/2008

Party Name:DIC INDIA LTD.,

Meet No/Date:31/83-ALC1/2008
29.10.2008

Status:Case
Approved

HQ File :01/83/050/00317/AM09/

RLA File :02/24/040/00022/AM09/

Lic.No/Date:0210112046
02.05.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments dated 29/10/2008 offered by the representative of DIPP, decided to approve the case as applied for. It is also decided to amend the

description of export item and description of import item at S.No.7 & 8 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printing ink Black (containing pigment content 21.9+/-2% & solid resin content 38.2% +/-2%)	400 Kg
2.	Printing ink Cyan (containing pigment content 17.6+/-2% & solid resin content 38.1% +/-2%)	1200 Kg
3.	Printing ink Magenta (Flush Routs) (containing pigment content 13.2+/-2% & solid resin content 33.8% +/-2%)	1200 Kg
4.	Printing ink Yellow (Flush Route) (containing pigment content 13.2+/-2% & solid resin content 33.8% +/-2%)	2080 Kg
5.	Printing ink in various colour (containing pigment content 15%+/-2% & solid resin content 27% +/-2%)	6080 Kg
6.	Varnish (containing solid resin content 25%+/-2%)	15600 Kg

Import Items

7.	Flush Rubine/Magenta for Printing Ink (containing solid resin content 32.5+/-2.5% and pigment content 22.5% +/- 2.5%)	720 Kg
8.	Flush Yellow for Printing Ink (containing solid resin content 32.5%+/-2.5% and pigment content 22.5%+/-2.5%)	1248 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 26.11.2008			

67	Case No.:49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Bio Technology. Accordingly the case may be re-listed on 26.11.2008..			

68	Case No.:40/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Rejected
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 26/8/08 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.: 41/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Rejected
	HQ File :01/83/050/00311/AM09/	RLA File :02/24/040/00013/AM09/	Lic.No/Date:0210112756 26.05.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 26.8.08 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.: 6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:26.11.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.11.2008			

71	Case No.: 67/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Rejected
	HQ File :01/83/050/00337/AM09/	RLA File :05/24/040/00113/AM09/	Lic.No/Date:0510221581 04.06.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 26.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887	Defer

72			10.06.2008	Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.				

73	Case No.:102/14/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00476/AM09/	RLA File :31/24/040/00085/AM09/	Lic.No/Date:3110034157 24.06.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

74	Case No.:1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and Committee decided to call for hard copy from RLA/Firm. Accordingly the case may be re-listed on 26.11.2008.			

75	Case No.:3/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date:0210114126 25.06.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since the D/L is under issued . Accordingly the case may be re-listed on 26.11.2008..			

	Case No.:6/15/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No. Nil dated 29.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1) Armour HS Chrome Salt Containing 99% Chromic Acid	1 kg.	1. Chromic Acid	990 GSM
2) Neobrite 142 Containing 17% Propargyl Alcohol and 33.5% Sodium Sulphite	1 Kg	1. Propargyl Alcohol (Prop- 2-YN-1-OL) 2. Sodium Sulphite	170 GMS 335 GSM
3) Neobrite 144 ALS Containing 20% Allyl Chloride and 30% Sodium Sulphite	1 Kg	1. Allyl Chloride (3- Chloropropene) 2. Sodium Sulphite	200 GSM 300 GSM
4) Decorex Chrome Salt Ontaining 99% Chromic Acid	1 Kg	Chromic Acid	990 GSM
Zeebrite BPC Containing 21.60% Niacin and 22% Benzyl Chloride	1 kg	1. Niacin 2. Benzyl Chloride	216 GSM 220 GSM

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/15/83-ALC1/2008

Party Name:AVA CHEMICALS PVT.LTD.,

Meet No/Date:31/83-ALC1/2008
29.10.2008

**Status:Case
Deferred**

HQ File :01/83/050/00485/AM09/

RLA File :03/94/040/00298/AM09/

Lic.No/Date:0310476299
25.06.2008

Defer
Date:26.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer. Accordingly the case may be re-listed on 26.11.2008..

78	Case No.:8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 26.11.2008.			

79	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.11.2008			

80	Case No.:11/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00489/AM09/	RLA File :05/24/040/00221/AM09/	Lic.No/Date:0510222897 26.06.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 17/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to TA(DIPP). Accordingly the case may be re-listed on 26.11.2008.			

	Case No.:12/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00490/AM09/	RLA File :05/24/040/00222/AM09/	Lic.No/Date:0510222898 26.06.2008	Defer Date:

81

Decision : The Committee considered the case as per agenda and in view of the written comments dated 29/10/2008 offered by the representative of DIPP, decided to approve the case as applied for. It is also decided that description of export item should be amended as under:-

Export Items	Qty.	Import Items	Qty.
Asbestos Moulded Brake Lining (Containing Min. 70% Asbestos)	136,000 Kgs	1. Phenol 2. Asbestos Raw in Different Grades/Asbestos Yarn	34000.000 Kg 95200.000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

82

Case No.: 6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:26.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.11.2008

83

Case No.: 6/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
HQ File :01/83/050/00613/AM09/	RLA File :03/95/040/00050/AM09/	Lic.No/Date:0310479764 22.07.2008	Defer Date:26.11.2008

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments U.No.7/261/08-TSW/ dt. 29.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. To submit imported items sought to be procured duty free separately for each type of export product?
2. Export item no.4 i.e. PVB Sheeting and import item no.4 are the same. It is to be clarified.

Accordingly the case may be re-listed on 26.11.2008.

84	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

85	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board..Accordingly the case may be re-listed on 26.11.2008..			

86	Case No.:8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

87	Case No.:1/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00784/AM09/	RLA File :05/24/040/00194/AM09/	Lic.No/Date:0510227724 18.09.2008	Defer Date:26.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..

88	Case No.:2/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00785/AM09/	RLA File :05/24/040/00003/AM09/	Lic.No/Date:0510227725 18.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

89	Case No.:3/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00786/AM09/	RLA File :05/24/040/00049/AM09/	Lic.No/Date:0510227731 18.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

90	Case No.:4/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00787/AM09/	RLA File :05/24/040/00315/AM09/	Lic.No/Date:0510227736 18.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

91	Case No.:5/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00788/AM09/	RLA File :05/24/040/00944/AM08/	Lic.No/Date:0510227740 18.09.2008	Defer Date:26.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..

92	Case No.:6/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00789/AM09/	RLA File :05/24/040/00259/AM09/	Lic.No/Date:0510227748 18.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

93	Case No.:7/27/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00790/AM09/	RLA File :09/24/040/00182/AM09/	Lic.No/Date:0910035322 18.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.11.2008.			

94	Case No.:9/27/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00792/AM09/	RLA File :03/94/040/00089/AM09/	Lic.No/Date:0310486944 18.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 26/11/2008.			

	Case No.:10/27/83-ALC1/2008	Party Name:K.V.FIRE CHEMICALS	Meet No/Date:31/83-ALC1/2008	Status:Case
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		(I)PVT.LTD.	29.10.2008	Approved
	HQ File :01/83/050/00793/AM09/	RLA File :03/94/040/00365/AM09/	Lic.No/Date:0310486922 18.09.2008	Defer Date:
95	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and on the basis of written comments dated 29/10/08 offered by him the Committee decided to approve the case as applied for as under:-			
	Export Items	Qty.	Import Items	Qty.
	Fire Fighting Chemical Namely FP 3% Foam oncentrate Containing 1.8% Fluorinated Surfactant & 6% Butyl Carbitol w/v	64000 Litre	1. Fluorinated Surfactant 2. Butyl Carbitol	1152 Kg 3840 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

96	Case No.:11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 26/11/2008.			

97	Case No.:12/27/83-ALC1/2008	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00795/AM09/	RLA File :05/24/040/00392/AM09/	Lic.No/Date:0510227821 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

98	Case No.:13/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00796/AM09/	RLA File :05/24/040/00016/AM09/	Lic.No/Date:0510227863 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

99	Case No.:14/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00797/AM09/	RLA File :05/24/040/00203/AM09/	Lic.No/Date:0510227866 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

100	Case No.:15/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00798/AM09/	RLA File :05/24/040/00204/AM09/	Lic.No/Date:0510227870 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

101	Case No.:16/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00799/AM09/	RLA File :05/24/040/00211/AM09/	Lic.No/Date:0510227871 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

102	Case No.:17/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00800/AM09/	RLA File :17/24/040/00018/AM09/	Lic.No/Date:1710002176 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

103	Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

104	Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 26/11/2008.			

105	Case No.:21/27/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00804/AM09/	RLA File :03/95/040/00505/AM09/	Lic.No/Date:0310487058 19.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 26/11/2008.			

106	Case No.:23/27/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00806/AM09/	RLA File :03/94/040/00548/AM09/	Lic.No/Date:0310487230 22.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 26.11.2008			

107	Case No.:24/27/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00807/AM09/	RLA File :03/94/040/00968/AM07/	Lic.No/Date:0310487328 22.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 26/11/2008.			

108

Case No.:25/27/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
HQ File :01/83/050/00808/AM09/	RLA File :05/24/040/00394/AM09/	Lic.No/Date:0510228002 23.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2005/Ch.II dated 27.10.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
KINOX –B – 14 Mixture of 1 Part Octadecyl 3-((3',5'-di-tert-butyl-4-	1 kg.	1. 2,6 Ditertiary butyl Phenol	0.0992 Kg

hydroxyphenyl) propionate (KINOX 76) and 4 Parts Tris (2,4-Di-tert-butyl-Phenol) Phosphite (KINOX 68)

2. Methyl Acrylate	0.0454 Kg
3. Stearyl Alcohol	0.1050 Kg
4. Methanol	0.1458 Kg
5. Di-butyl tin oxide	0.0004 Kg
6. Antioxidants SK 168	0.800 Kg
TRIS (2,4-Tert-Butyl-Phenol) Phosphite	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

109	Case No.:26/27/83-ALC1/2008	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00809/AM09/	RLA File :05/24/040/00409/AM09/	Lic.No/Date:0510228003 23.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26/11/2008.			

Case No.:27/27/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
HQ File :01/83/050/00810/AM09/	RLA File :04/24/040/00155/AM09/	Lic.No/Date:0410098771 23.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.NIL dated 29.10.2008 and decided to approve this case as under:-			
Item of Export	Qty.	Item of Import	Qty.
Laminated Safety Glass Tinted With Shade	50,000 Sq. MT	1. Tinted Float Glass (Thickness 2.1 mm to 2.5 mm)	1,20,000 Sq. Mt.

Band (Thickness 4.96 mm to 5.76 mm.)	2. Poly Vinyl Butyral Film with shade band (Thickness 0.76 mm)	55,000 Sq. Mt.
	*3. Grinding Wheel (Abrasives)	
	4. Mirror Button (Plastic)	
	5. Enamel (Porcelain Enamel base frit)	16.0 No.
	6. Diluents for Enamel	Net to Net
	7. Medium 239 (Ethyl Acetate Base)	500.0 Kg
	*8. Eskal 15 Powder (Natural Calcium Carbonate)	32.75 Kg
		10.0 Kg
	*9. Stainless Steel Cloth (Furnace Tooling Cloth)	507 Kg
	*10. EPDM Rings (Vacuum Tubes)	
	11. Pine Wood Sawn	105.0 Kg
		170.0 No.
		As per packing Policy

*There should be overall value Cap of 2% of FOB value on item at S.No.3,8,9 & 10 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/27/83-ALC1/2008

Party Name:SAINT-GOBAIN GLASS
INDIA LTD

Meet No/Date:31/83-ALC1/2008
29.10.2008

**Status:Case
Approved**

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.NIL dated 29.10.2008 and decided to approve this case as under:-

Item of Export	Qty.	Item of Import	Qty.
Laminated Safety Glass Tinted Without Shade Band (Thickness 4.96 mm to 5.76 mm.)	100,000 Sq. MT	1. Tinted Float Glass (Thickness 2.1 mm to 2.5 mm) 2. Poly Vinyl Butyral Film without shade band (Thickness 0.76 mm) *3. Grinding Wheel (Abrasives) 4. Mirror Button (Plastic) 5. Enamel (Porcelain Enamel base frit) 6. Diluents for Enamel 7. Medium 239 (Ethyl Acetate Base) *8. Eskal 15 Powder (Natural Calcium Carbonate) *9. Stainless Steel Cloth (Furnace Tooling Cloth) *10. EPDM Rings (Vacuum Tubes) 11. Pine Wood Sawn	240,000 Sq. Mt. 110,000 Sq. Mt. 32.0 No. Net to Net 1000.0 Kg 65.50 Kg 20.0 Kg 1014 Kg 210.0 Meter 340.0 No. As per packing Policy

*There should be overall value Cap of 2% of FOB value on item at S.No.3,8,9 & 10 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:29/27/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
HQ File :01/83/050/00812/AM09/	RLA File :04/24/040/00156/AM09/	Lic.No/Date:0410098780 23.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.NIL dated 29.10.2008 and decided to approve this case as under:-

Item of Export	Qty.	Item of Import	Qty.
Laminated Safety Glass Tinted Without Shade Band (Thickness 4.96 mm to 5.76 mm.)	25,000 Sq. MT	1. Clear Float Glass (Thickness 2.1 mm to 2.5 mm) 2. Tinted Float Glass (Thickness 2.1 mm to 2.5 mm) 3. Poly Vinyl Butyral Film witout shade band Thickness 0.76 mm) *4. Grinding Wheet (Abrasives) 5. Mirror Button (Plastic) 6. Enamel (Porcelain Enamel base frit) 7. Diluents for Enamel 8. Medium 239 (Ethyl Acetate Base) *9. Eskal 15 Powder (Natural Calcium Carbonate) *10. Stainless Steel Cloth (Furnace Tooling Cloth)	30,000 Sq. Mt. 30,000 Sq. Mt. 27,500 Sq. Mt. 8.0 No. Net to Net 250.0 Kg 16.35 Kg 5.0 Kg

		*1. EPDM Rings (Vacuum Tubes) 12. Pine Wood Sawn	254.0 Kg 52.50 Meter 85 No. As per packing Policy
*There should be overall value Cap of 2% of FOB value on item at S.No.4,9,10 & 11 taken together. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:30/27/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00813/AM09/	RLA File :03/94/040/00492/AM09/		Lic.No/Date:0310487413 23.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2008/Ch.II dated 24.9.2008 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	
	As Approved by NC	-do-	As Approved by NC	- do -	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

114	Case No.:31/27/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00814/AM09/	RLA File :03/94/040/00442/AM09/	Lic.No/Date:0310487418 23.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 26/11/2008.			

115	Case No.:32/27/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00815/AM09/	RLA File :03/95/040/00393/AM09/	Lic.No/Date:0310487431 23.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise consumption & production Data from the firm .Accordingly the case may be re-listed on 26.11.2008			

116	Case No.:27/28/83-ALC1/2008	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00843/AM09/	RLA File :03/94/040/00625/AM09/	Lic.No/Date:0310488015 26.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

117	Case No.:28/28/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00844/AM09/	RLA File :03/94/040/00574/AM09/	Lic.No/Date:0310488033 26.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

118	Case No.:29/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00845/AM09/	RLA File :03/94/040/00599/AM09/	Lic.No/Date:0310488057 26.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

119	Case No.:30/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00846/AM09/	RLA File :03/94/040/00598/AM09/	Lic.No/Date:0310488066 26.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

120	Case No.:31/28/83-ALC1/2008	Party Name:ANMOL CHEMICALS	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00847/AM09/	RLA File :03/94/040/00175/AM09/	Lic.No/Date:0310488130 26.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

	Case No.:32/28/83-ALC1/2008	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00848/AM09/	RLA File :03/94/040/00567/AM09/	Lic.No/Date:0310488360 30.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/153/2001/Ch.III dated 10.6.2003 and decided to approve this case on			

repeat basis as under on 90% yield basis:-

121

Item of Export	Qty	Item of Import	Qty
Neutralized Amide Ester (Ethanol Amide Stearate)	1 kg.	1. Stearic Acid 2. Mono Ethanol amine	1.064 kg. 0.114 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

122

Case No.:33/28/83-ALC1/2008	Party Name:LUBZ CORPORATION (INDIA)	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
HQ File :01/83/050/00849/AM09/	RLA File :03/95/040/00564/AM09/	Lic.No/Date:0310488437 30.09.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

123

Case No.:34/28/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
HQ File :01/83/050/00850/AM09/	RLA File :03/95/040/00153/AM09/	Lic.No/Date:0310488481 30.09.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

Case No.:36/28/83-ALC1/2008

Party Name:ESTEEM INDUSTRIES PVT.
LTD,

Meet No/Date:31/83-ALC1/2008
29.10.2008

**Status:Case
Approved**

HQ File :01/83/050/00852/AM09/

RLA File :17/24/040/00012/AM09/

Lic.No/Date:1710002194

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 27.10.2008 and decided to approve this case as under:-

124

Item of Export	Qty	Item of Import	Qty
AKN-30 (Nonyl Phenol 30 moles ethoxylate (Nonyl Phenol Polyaglycolether 30 EO)	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.142 kg. 0.857 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

125

Case No.:35/28/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
HQ File :01/83/050/00851/AM09/	RLA File :05/24/040/00428/AM09/	Lic.No/Date:0510228702 01.10.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

126

Case No.:41/28/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
HQ File :01/83/050/00857/AM09/	RLA File :03/94/040/00643/AM09/	Lic.No/Date:0310488756 01.10.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP..Accordingly the case may be re-listed on 26.11.2008..			

127	Case No.: 37/28/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00853/AM09/	RLA File :09/24/040/00257/AM09/	Lic.No/Date:0910035525 03.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

128	Case No.: 38/28/83-ALC1/2008	Party Name:CERADECOR INDIA LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00854/AM09/	RLA File :05/24/040/00309/AM09/	Lic.No/Date:0510228821 03.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

129	Case No.: 44/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Deferred
	HQ File :01/83/050/00860/AM09/	RLA File :03/94/040/00511/AM09/	Lic.No/Date:0310488875 03.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

	Case No.: 39/28/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status: Case Approved
	HQ File :01/83/050/00855/AM09/	RLA File :10/24/040/00048/AM09/	Lic.No/Date:1010031156 06.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2004/Ch.II dated 27.5.2008 and decided to approve this on repeat basis case as under:-			

130	Item of Export	Qty	Item of Import	Qty
	Automotive Exhaust Catalyst Honeycomb, Type: Envicat – 5034 (CNG Cat) with Honey Comb Substrate containing Platinum content : 1.366 gms Palladium content: 13.66 gms Cerium Oxide content: 181 gms Y ₂ O ₃ content: 18 gms Alumina content: 970 gms	1 No.	1. Relevant Honeycomb substrate 2. Platinum as Platinum Sulfite acid solution 3. Palladium as Palladium Chloride solution 4. Colloidal Ceria Acetate 5. Yittria Colloid Alulmina Powder 6. Alumina Powder	1 No. 1.366 gms 13.66 gms 905 gms 131 gms 970 gms
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

131	Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:26.11.2008
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board..Accordingly the case may be re-listed on 26.11.2008..				

132	Case No.:42/28/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00858/AM09/	RLA File :08/24/040/00147/AM09/	Lic.No/Date:0810075252 07.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 5.4.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Brown 282 (Acid Brown KGR)	1 kg.	1. 6-nitro 1 Diazo2-Naphthol 4-Sulfonic acid 2. Beta Naphthol 3. Salicylic Acid 4. Phenyl Methyl Pyrazolene	0.800 kg. 0.195 kg. 0.160 kg. 0.236 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

133	Case No.:43/28/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00859/AM09/	RLA File :05/24/040/00285/AM09/	Lic.No/Date:0510228964 07.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

134	Case No.:2/31/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00895/AM09/	RLA File :03/95/040/00379/AM09/	Lic.No/Date:0310490266 14.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2001/Ch.III dated 18.4.2001 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Boron Tri Fluoride	1 Kg	1. Fluorspar (Acid grade) 2. Boric Acid	2.600 kg. 1.048 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.:4/31/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00897/AM09/	RLA File :03/94/040/00223/AM09/	Lic.No/Date:0310490341 14.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2006/Ch.II dated 6.1.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	C ₁₂ -18 Fatty Alcohol 7 moles Ethoxylates	1 Kg	1. C ₁₂ -18 Fatty Alcohol 2. Ethylene Oxide	0.392 kg. 0.604 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

136	Case No.:5/31/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Approved
	HQ File :01/83/050/00898/AM09/	RLA File :03/94/040/00629/AM09/	Lic.No/Date:0310490342 14.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.III dated 23.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Process Additive BOPI 7330 Antimony Penta – oxide 18% concertrated	1 Kg	Antimony Trioxide	0.151 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

137	Case No.:1/31/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00894/AM09/	RLA File :17/24/040/00065/AM09/	Lic.No/Date:1710002198 15.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application..Accordingly the case may be re-listed on 26.11.2008..			

	Case No.:3/31/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00896/AM09/	RLA File :05/24/040/00447/AM09/	Lic.No/Date:0510229362	Defer

138			16.10.2008	Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application..Accordingly the case may be re-listed on 26.11.2008..			

139	Case No.:6/31/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00899/AM09/	RLA File :26/24/040/00001/AM09/	Lic.No/Date:2610007483 16.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application..Accordingly the case may be re-listed on 26.11.2008..			

140	Case No.:7/31/83-ALC1/2008	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00900/AM09/	RLA File :03/94/040/00677/AM09/	Lic.No/Date:0310490602 16.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

141	Case No.:8/31/83-ALC1/2008	Party Name:HP INTERNATIONAL	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00901/AM09/	RLA File :03/94/040/00634/AM09/	Lic.No/Date:0310490759 17.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

	Case No.:9/31/83-ALC1/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
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142	HQ File :01/83/050/00902/AM09/	RLA File :13/24/040/00013/AM09/	Lic.No/Date:1310027193 17.10.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..				

143	Case No.:10/31/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00903/AM09/	RLA File :08/24/040/00154/AM09/	Lic.No/Date:0810075478 17.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

144	Case No.:11/31/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00904/AM09/	RLA File :08/24/040/00155/AM09/	Lic.No/Date:0810075479 17.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

145	Case No.:12/31/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00905/AM09/	RLA File :03/95/040/00644/AM09/	Lic.No/Date:0310490962 20.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP..Accordingly the case may be re-listed on 26.11.2008..			

	Case No.:13/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
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146	HQ File :01/83/050/00906/AM09/	RLA File :04/24/040/00162/AM09/	Lic.No/Date:0410099329 20.10.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application..Accordingly the case may be re-listed on 26.11.2008..				

147	Case No.:14/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00907/AM09/	RLA File :04/24/040/00158/AM09/	Lic.No/Date:0410099333 20.10.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..				

148	Case No.:16/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00909/AM09/	RLA File :03/94/040/00610/AM09/	Lic.No/Date:0310491060 20.10.2008	Defer Date:26.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..				

149	Case No.:17/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/83-ALC1/2008 29.10.2008	Status :Case Approved
	HQ File :01/83/050/00910/AM09/	RLA File :03/94/040/00536/AM09/		Lic.No/Date:0310491062 20.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2008/Ch.II dated 24.9.2008 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	
	As Approved by NC	-do-	As Approved by NC	- do -	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

150	Case No.:18/31/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00911/AM09/	RLA File :03/94/040/00633/AM09/	Lic.No/Date:0310491088 20.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

151	Case No.:20/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00913/AM09/	RLA File :03/94/040/00503/AM09/	Lic.No/Date:0310491107 20.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.11.2008..			

152	Case No.:15/31/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00908/AM09/	RLA File :10/24/040/00079/AM09/	Lic.No/Date:1010031303 21.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly			

	the case may be re-listed on 26.11.2008
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153	Case No.:19/31/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:31/83-ALC1/2008 29.10.2008	Status:Case Deferred
	HQ File :01/83/050/00912/AM09/	RLA File :31/24/040/00192/AM09/	Lic.No/Date:3110035845 21.10.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application..Accordingly the case may be re-listed on 26.11.2008..			

Date:07.11.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer